

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 212  
Rest. A (IB)- 01/JPR/2022  
CP No. (IB)- 17/9/JPR/2022  
Under Section 9 of IBC, 2016

**In the matter of:**

**Ankit Traders through Sole Prop. Mr. Ankit Kumar Goel**  
**... Operational Creditor/Applicant**  
**Versus**  
**Super Shine Agrofoods Pvt. Ltd. ... Corporate Debtor/Respondent**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER**  
**HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**


For the Applicant : Kunal Godwani, Adv.  
For the Respondent : Aayushman Aeron, Adv.

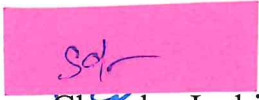
**ORDER**

**Rest. A (IB)- 01/JPR/2022**

Heard Mr. Kunal Godwani, Adv. appearing on behalf of the Applicant. Mr. Aayushman Aeron, Adv. appearing on behalf of the Respondent submits that reply has not been filed by e-filing due to some technical difficulty. Reply, if any, may be filed within 7 days by e-filing as well as physical filing with an advance copy to the opposite counsel. Failing which, right to file reply will be forfeited. List the IA on 30.07.2024.

List the matter on 30.07.2024.

  
(Rajeev Mehrotra)  
Technical Member

  
(Deep Chandra Joshi)  
Judicial Member

July 16, 2024